

**मानवाधिकार आयोग ने मानव
तस्करी पर केंद्र, राज्य सरकारों
को जारी किया नोटिस**

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने शुक्रवार को बेरहामपुर रेलवे स्टेशन के रास्ते मानव तस्करी की मीडिया रिपोर्ट को लेकर बिहार, ओडिशा, आंध्र प्रदेश और केंद्र सरकार के साथ-साथ रेलवे बोर्ड को नोटिस जारी किया। आयोग ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया कि बेरहामपुर रेलवे स्टेशन बिहार से आंध्र प्रदेश में मानव तस्करी के लिए एक प्रमुख पारगमन बिंदु बन गया है। कथित तौर पर वर्ष 2022 के दौरान कुल 343 बच्चों को स्टेशन से बचाया गया था।

NHRC seeks reports from Centre, Odisha, rly board on 'trafficking'

PRESS TRUST OF INDIA

Bhubaneswar, Jan 6: Taking suo motu cognizance of a media report that Berhampur railway station in Ganjam has turned into a major transit point for human trafficking from Bihar to Andhra Pradesh, the National Human Rights Commission (NHRC) has issued notices to three states, Centre and railway board.

The NHRC took seriously the media report that said during the year 2022, a total of 343 children were rescued from Berhampur station but neither they nor their families were provided with benefits of various government welfare schemes for rehabilitation.

The Government Railway Police (GRP) and Railway Protection Force (RPF) rescued them but the persons behind their plight evaded arrest, the NHRC report said.

In its observation, the NHRC said if true, it amounts to a violation of the human rights of the victims. Accordingly, it has issued notices calling for reports within six weeks from the Chief Secretaries and Director Generals of Police of Bihar, Odisha and Andhra Pradesh, the Secretary of Union Ministry of Women and Child Development and Chairman of Railway Board.

The incidents of trafficking for the purpose of forced labour or other exploitations in the form of begging, sexual exploitation, and



criminal activities continue unabated due to lack of monitoring mechanisms and insufficient deterrence against perpetrators of crimes, a statement issued by the commission said.

Therefore, in light of the incidents as carried in the media report January 2, 2023, the reports of the chief secretaries of the three states are expected to include preventive mechanism as per the National Action Plan to Combat Trafficking for commercial and sexual exploitation of children and rehabilitation of the rescued children by uniting them with their families by making them available the benefits of various welfare schemes initiated by Centre and state government, the commission said.

The reports of the Director Generals of Police of the three states are also expected to include the status of the implementation of SOP issued by the NHRC, how many cases have been registered for child trafficking during the last 3 years, the outcome of the investigation, and the conviction, if any.

"The DGP, Odisha must also spec-

ify in the report whether any arrest has been made in the incidents mentioned in the media report, and if not what steps have been taken to this effect," the statement said.

The Secretary, Union Ministry of Women and Child Development, has to submit a report about the mechanism that has already been adopted or is likely to be adopted to eradicate completely child trafficking in view of the constitutional provision, and the law in force.

The report from the Centre should also mention the steps being taken or likely to be taken with regard to the implementation of the Central Advisory Committee recommendations for the prevention of the trafficking of a child, starting from the pre-rescue stage to the post-rescue operations, and the rehabilitation as well as the other measures, it said.

The Chairman of the Railway Board was asked to submit an action-taken report specifying how railway personnel should be more proactive and vigilant like the incident referred in Berhampur railway station across the country to rescue more such trafficked children and to act in coordination with the respective state governments for the purpose of not only reuniting the children with the family but also insisting the state governments for rehabilitation of those rescued children.

NHRC seeks report on human trafficking via Odisha rly station

'343 children rescued from Berhampur station in 2022'

OUR CORRESPONDENT

BHUBANESWAR: Taking suo motu cognizance of a media report that Berhampur railway station in Odisha's Ganjam district has turned into a major transit point for human trafficking from Bihar to Andhra Pradesh, the NHRC has issued notices to three states, Centre and railway board.

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Family of doctor killed on Yavatmal medical college campus last year await justice

<https://indianexpress.com/article/cities/mumbai/family-of-doctor-killed-on-yavatmal-medical-college-campus-last-year-await-justice-8366304/>

Even as doctors across the state have taken to the streets to protest against the assault on their colleagues at the government-run Grant Medical College (GMC) in Yavatmal on Thursday, the family of a 24-year-old trainee doctor — Ashok Pal — is still waiting for justice even after a year of his murder on the same college campus.

Amid the financial constraints, Ashok's sister has been detected with Neurocysticercosis—cysts in the brain – and recently required hospitalisation. His mother has taken shelter in her father's house in Uttar Pradesh, seeking financial support for her younger son's studies. The family said they have written several letters to the state government seeking a job for the younger brother so that he can support the family in the absence of Ashok, but to no avail.

"The plight of the family isn't ending. Now, Ashok's sister has been detected with Neurocysticercosis and I had to admit her (in the hospital) due to severe migraine. Also, the younger son is still studying in college. Ashok was the only hope of the family to save them from poverty," said Dr Sanjay Pal, Ashok's uncle. He said that though Devendra Fadnavis had voiced support for the family when he was in the Opposition, now, despite becoming the Deputy Chief Minister, he hasn't come forward to help.

Ashok's father was an auto driver who died several years ago. With the help of his grand father, he continued his studies and got into Yavatmal's GMC, also known as Vasantrao Naik Government Medical College. He was in the final year of MBBS, three months away from completing his degree, when he was stabbed to death by local goons in a road rage incident on the college campus while he was returning to his hostel from the library. The lane didn't even have lights or security personnel, the family alleged.

In a letter in October 2022, the National Human Rights Commission (NHRC) pulled up the state government for inadequate security measures at the hospital. In response, the state government claimed that a 10-feet high security wall with barbed wire and CCTV cameras has been installed on the campus in which the number plates of all incoming vehicles are clearly visible. Besides, deployment of police personnel has also been enhanced in the area.

"But Ashok won't be back. Also, all the three murderers are out on bail. And who will take the responsibility for all the hassle that the family is undergoing?" Dr Sanjay asked.

Meanwhile, on Friday, the Maharashtra Association of Resident Doctors (MARD) called for a strike after a patient from the surgery department attacked two resident doctors. According to doctors in Yavatmal, the doctor who was attacked suffered a major injury

on his neck on Thursday after which he was taken for surgery and admitted to the ICU ward.

NHRC notice to Chief Secy, Keonjhar DM

<https://www.dailypioneer.com/2023/state-editions/nhrc-notice-to-chief-secy--keonjhar-dm.html>

The National Human Rights Commission (NHRC) on Wednesday sought an Action-Taken Report (ATR) from the State Chief Secretary and the Keonjhar district Collector over the sorry state of affairs of the common man in Keonjhar district.

The order was passed in response to a petition filed by activist lawyer Radhakanta Tripathy.

The petitioner has stated that Keonjhar district is one of the highest royalty paying districts of India so far as mining is concerned. But to utter dismay, the quantum of poverty, malnutrition, literacy, deprivation of bare necessities and basic amenities is too high. The inhabitants of the district are crying for their basic human rights due to apathy, negligence and failure of the State Government and district administration.

The environment pollution, soil and water contamination, acid rock and seepage, air pollution, lack of potable drinking water, unavailability of proper road and digital communication are the main problems faced by most of the villagers in the district. The fundamentals required to develop the quality of human life in the district requires proper bottom-up planning by involving Gram Sabhas especially of mining affected areas on the aspects of responsible mining and transparent utilization of DMF and CSR funds. The Governments at the Center, the State and the district administration must consider on top priority to the climate and environment emergency, violation of human rights of the vulnerable people going on for decades in the district, Tripathy contended.

He requested the NHRC for consideration of all the aspects and a direction to the Chief Secretary of Odisha and the district administration of Keonjhar to ensure bare necessities and basic amenities in all the villages to save the residents of the district from environment pollution and large scale violation of human rights in different forms and domains with improvement in the quality of their lives.

The Commission sought for an action taken report within four weeks.

Manipur journalist's 'illegal detention': Rights body seeks NHRC intervention

ESHA ROY

NEW DELHI, JANUARY 6

A HUMAN rights forum has flagged with the National Human Rights Commission the "illegal detention" of journalist and search of his house after he questioned the 'war on drugs' policy of the Manipur government.

Hemantakumar Ningombam, the editor of *Sanaleibak Daily*, was recently questioned by the Manipur Police after he raised concerns on the Chief Minister N Biren Singh's anti-drugs policy under which the state government claimed to have destroyed large swathes of poppy cultivation in the state. Ningombam raised questions whether the govern-

ment's policy was sufficient against drugs, at a programme aired on a local cable network.

The matter has now been taken up by Human Rights Defenders Alert, which has written to the NHRC, seeking its intervention. "We are writing to express our concern regarding the harassment, illegal house search, and arbitrary detention of senior journalist Hemantakumar Ningombam by police personnel of Imphal East, Manipur, for expressing his opinion on TV on the state government's anti-drugs policy," the forum said in its letter to the NHRC, adding, "We appeal to the NHRC to treat this as a case of reprisal against a journalist and human rights defender for exercising his constitutionally guaran-

teed fundamental rights."

The Manipur Police has, meanwhile, responded by saying that Ningombam had visited the police station of his own accord, for a "cordial discussion" on the matter.

The forum has further requested the NHRC to direct the Manipur DGP to initiate an investigation into the matter and report to the Commission within two weeks". The forum has also demanded that Ningombam be provided security, "as he stands at further risk of reprisals".

According to the forum's letter, on January 4, around 7:30 am, three vehicles of Manipur Police arrived at Ningombam's residence and proceeded to search the journalist's residence without prior intimation.

आजमगढ़ एयरपोर्ट के लिए जबरन जमीन-मकान जाने के सदमे से अब तक 16 किसानों की मौत, 86 दिन से धरने पर...

<https://janjwar.com/livelihood/16-farmers-died-so-far-due-to-the-shock-of-forcibly-going-to-azamgarh-airport-agitators-on-strike-for-86-days-khiriya-bagh-protest-uttar-pradesh-yogi-adityanath-848576>

खिरिया बाग में 86 दिन से धरना दे रहे ग्रामीणों ने आजमगढ़ के कमीशनर से कहा है कि प्रशासन की अवैधानिक तरीके से भूमि अधिग्रहण की प्रक्रिया ने उनका जीवन संकट में डाल दिया है. जिलाधिकारी से हुई वार्ता को बताते हुए कहा कि सर्वे की झूठी रिपोर्ट के द्वारा एयरपोर्ट के नाम पर जमीन लेने के लिए गैरकानूनी तरीका अपनाया जा रहा है. जमीन-मकान जाने के सदमे से अब तक 16 किसानों की मृत्यु हो चुकी है.

मोर्चा के संयोजक रामनयन यादव ने कहा कि जिलाधिकारी से हुई वार्ता में हमने पूछा कि कुछ लिखित या मौखिक रूप से बताया जाए तो हमसे कहा गया कि हम आपकी बात सरकार को पहुंचाएंगे और सरकार की बात आप तक हमें इस मामले में तय करने का अधिकार नहीं. दूसरी तरफ प्रशासन भूमि अधिग्रहण को लेकर बयान दे रहा कि हमें सहमत कर लेगा. प्रशासन ने झूठी सर्वे रिपोर्ट बनाई और हम ग्रामीणों का जीना दुश्वार कर दिया. अगर प्रशासन निष्पक्ष रहता तो हमारी और सरकार दोनों की बातें रखता.

भेजे गए पत्र में कहा है की जिलाधिकारी आजमगढ़ से 30 दिसंबर 2022 को जिलाधिकारी कार्यालय में वार्ता हुई. किसानों-मजदूरों के वार्ताकारों ने प्रस्ताव पूछा तो बताया गया कि अंतरराष्ट्रीय एयरपोर्ट के विस्तारीकरण के लिए 670 एकड़ जमीन अधिग्रहित करने के लिए सर्वे किया गया है, जिस पर पूछा गया कि जब जमीन-मकान नहीं देना चाहते तो सर्वे का क्या औचित्य और हमसे शासन-प्रशासन ने इस बारे में कभी कोई बात नहीं कि और 12-13 अक्टूबर 2022 की दिन और रात में राजस्वकर्मी भारी पुलिस बल के साथ सर्वे करने लगे और ग्रामीण महिलाओं-बुजुर्गों को मारा-पीटा और दलित महिलाओं को जातिसूचक-महिला विरोधी गालियां भी दी. जब जमीन नहीं देना चाहते तो सर्वे का क्या औचित्य और कोई सर्वे नहीं हुआ.

रात के अंधेरे में सर्वे के औचित्य पर जिलाधिकारी ने कहा कि जब विरोध करेंगे तो हम करेंगे ही. इससे स्पष्ट होता है कि जिलाधिकारी ने 12-13 अक्टूबर 2022 के दिन और रात में किए गए अवैधानिक सर्वे और उत्पीड़न को सही ठहरा रहे. जब ग्रामीण जमीन-मकान नहीं देना चाहते और ग्राम सभाओं को यह अधिकार है कि अगर ग्रामवासी जमीन नहीं देना चाहते तो उनकी जमीन नहीं ली जा सकती. जब आज तक गांव में आकर सर्वे नहीं किया गया तो सर्वे रिपोर्ट कैसे बनी, सर्वे रिपोर्ट फर्जी है. इस पर बताया गया कि उनके पास मौजूद खतौनी और ड्रोन के

आधार पर सर्वे किया गया है. सर्वे को सही ठहराने की कोशिश की गई. सर्वे का वैधानिक तरीका नहीं अपनाया गया, जबकि भूमि अधिग्रहण कानून के मुताबिक ग्राम प्रतिनिधियों की मौजूदगी में सर्वे किया जाएगा, सर्वे प्रभावित क्षेत्रों में जमीनी स्तर पर होगा, सर्वे रिपोर्ट को प्रकाशित कर जनसुनवाई की जाएगी पर ऐसा कुछ नहीं हुआ.

ऐसे में यह सर्वे रिपोर्ट झूठी है. ग्रामीणों ने पूछा कि सर्वे का क्या आधार है कोई नोटिस, नोटिफिकेशन है क्या तो इसके जवाब में बताया गया कि ऐसा कुछ नहीं है एक दो लाइन का शासन की तरफ से आया है कि इन-इन जिलों में एयरपोर्ट के लिए जमीन ली जाएगी और हम उसी के आधार पर सर्वे कर रहे हैं. जब उसकी प्रति को सार्वजनिक करने की मांग की गई तो कहा गया कि सबके पास है पर इसकी कोई प्रति हमको नहीं दी गई.

जब यह पूछा गया कि यह कैसे निर्धारित किया गया कि यह जमीनें लेनी हैं तो उसका कोई संतोषजनक उत्तर नहीं मिला. क्योंकि इससे पहले भी एक सर्वे किया गया और उसके बाद दूसरी बार सर्वे किया गया. भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 में भू-स्वामियों तथा अन्य प्रभावित कुटुम्बों को कम से कम बाधा पहुंचाए बिना भूमि अर्जन के लिए कहा गया है. जबकि जो सर्वे दिखाया जा रहा है उसमें बड़े पैमाने पर लोगों के आशियाने हैं जिसमें दलित व पिछड़ी जातियों में ऐसे बहुतायत हैं जो भूमिहीन हैं या जमीन के कुछ टुकड़े हैं जिसमें बमुश्किल वो आशियाने बनाकर रहते हैं.

किसी भी प्रकार का भूमि अधिग्रहण उनको सड़क पर ला देगा. इस क्षेत्र की जमीनें उपजाऊ और बहुफसली हैं. प्राथमिक विद्यालय, पंचायत भवन, जच्चा-बच्चा केंद्र, आंगनवाड़ी, नहर, जलाशय, कुएं भी प्रभावित हो रहे हैं. यह जैव विविधता वाला क्षेत्र है यहां विभिन्न प्रकार के जीव-जंतु पाए जाते हैं. यहां बड़े पैमाने पर पेड़-पौधे हैं, एयरपोर्ट के नाम पर उनको नष्ट करने से पर्यावरण असंतुलित हो जाएगा. यहां छोटी जोत के गरीब किसान-मजदूर की जीविका खेती और मजदूरी पर आश्रित है.

जो सर्वे बताया जा रहा उसमें कोई पारदर्शिता नहीं कि गई ग्रामीणों को अंधेरे में रखकर जबरन पुलिस के बल पर सर्वे करने की कोशिश की गई जो हुआ नहीं, जिसका हमने विरोध किया, क्योंकि जमीन नहीं देना चाहते तो ऐसे में सर्वे की कोई जरूरत नहीं है. संविधान के 73 वें संशोधन के साथ यह प्राविधान किया गया है कि ग्रामसभा और पंचायतें जो सत्ता की सबसे छोटी ईकाई हैं को अपने क्षेत्र की विकास योजनाएं खुद बनाने का अधिकार है. यह सत्ता के विकेंद्रीकरण के लिए किया गया है. इस आधार पर ग्राम सभा अपने आप में राजनीतिक, सामाजिक, आर्थिक रूप से स्वायत्तशासी अधिकार रखता है. ऐसे में शासन-प्रशासन ने ग्राम सभा

व पंचायतों के संवैधानिक अधिकारों का हनन करते हुए भूमिअधिग्रहण कानून के खिलाफ जाकर गैर कानूनी कदम उठाया. ग्रामसभा के स्वायत्तता का अतिक्रमण किया जा रहा है.

आज़मगढ़ में एयरपोर्ट सालों से बना पड़ा है, जिससे आज तक एक भी विमान नहीं उड़ा है. आज़मगढ़ के चारों तरफ कुशीनगर, गोरखपुर, वाराणसी, प्रयागराज, अयोध्या और लखनऊ में एयरपोर्ट है जहां चन्द घंटों में पहुंच सकते हैं. आज़मगढ़ में एयरपोर्ट बनने से क्षेत्र का कोई विकास नहीं हुआ और न इससे कोई रोजगार मिलने की संभावना है. सभी ग्रामसभाओं ने एक मत से निर्णय लिया है कि अपनी जमीन नहीं देंगे.

प्रशासन द्वारा गैरकानूनी और असंवैधानिक तरीके से भूमि अधिग्रहण की जो कार्रवाई की जा रही उससे ग्रामीणों में जमीन-मकान चले जाने के भय से लोग सदमें में हैं और अब तक 16 किसानों की जमीन-मकान जाने के सदमें से मृत्यु हो चुकी है. ग्रामीण पिछले 86 दिन से भयंकर ठंडी, शीतलहरी, कोहरे के बीच खिरिया बाग, जमुआ में धरने पर बैठने को मजबूर हैं. जबरन भूमि अधिग्रहण के लिए किए गए फर्जी सर्वे रिपोर्ट ने हम ग्रामीणों का जीना दूभर कर दिया है, हम सब काम-धाम छोड़कर अपने पुरखों की जमीन बचाने के लिए संघर्ष कर रहे हैं. ऐसे में अंतरराष्ट्रीय एयरपोर्ट का मास्टरप्लान रद्द करते हुए इस थोपी गई समस्या से हमें निजात दिलाई जाए. हम गरीब किसान-मजदूर आपके आभारी होंगे.

गदनपुर हिच्छनपट्टी, जिगिना करमनपुर, जमुआ हरिराम, जमुआ जोलहा, हसनपुर, कादीपुर हरिकेश, जेहरा पिपरी, मंदुरी, बलदेव मंदुरी व आसपास के ग्रामवासी 13 अक्टूबर 2022 से अनवरत खिरिया की बाग, जमुआ में धरने पर बैठे हैं. जमीन-मकान नहीं देंगे, अंतरराष्ट्रीय हवाई अड्डे का मास्टर प्लान वापस लेने, किसान नेताओं के उत्पीड़न व आंदोलनकारियों पर से झूठे मुकदमे वापस लेने और 12-13 अक्टूबर के दिन और रात में सर्वे के नाम पर एसडीएम सगड़ी और अन्य राजस्व अधिकारी व भारी पुलिसबल के द्वारा महिलाओं-बुजुर्गों के साथ हुए उत्पीड़न के दोषियों के खिलाफ कार्रवाई के लिए धरने पर बैठे हैं.

पत्र की प्रतिलिपि प्रतिलिपि महामहिम राष्ट्रपति, प्रधानमंत्री, नागरिक उड्डयन मंत्री, पर्यावरण मंत्री नई दिल्ली, कृषि मंत्री नई दिल्ली, महामहिम राज्यपाल, मुख्यमंत्री, पर्यावरण मंत्री उत्तर प्रदेश, कृषि मंत्री उत्तर प्रदेश, जिलाधिकारी आज़मगढ़, अध्यक्ष, राष्ट्रीय मानवाधिकार आयोग को भेजा.

86वें दिन धरने को रामकुमार यादव, किसान नेता राजीव यादव, वीरेंद्र यादव, महेंद्र राय, ओमप्रकाश भारती, मटरू खलीफा, राम शबद निषाद, दुखहरन राम, हिमांशु यादव, अंशदीप यादव,

गणेश भारती, योगेंद्र यादव, राहुल यादव ने संबोधित किया. अध्यक्षता मुन्नीलाल और संचालन राधेश्याम ने किया.

एनएचआरसी ने मानव तस्करी की घटनाओं को लेकर केंद्र सरकार सहित तीन राज्य सरकारों को नोटिस भेजा

<https://jantaserishta.com/delhi-ncr/nhrc-sent-notice-to-three-state-governments-including-the-central-government-regarding-the-incidents-of-human-trafficking-1903780>

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने ओडिशा में ब्रह्मपुर रेलवे स्टेशन के रास्ते से मानव तस्करी की कई कथित घटनाओं पर केंद्र, बिहार, ओडिशा और आंध्र प्रदेश सरकारों सहित रेलवे बोर्ड को नोटिस जारी किया है। सभी से छह सप्ताह के भीतर रिपोर्ट देने को कहा गया है। एनएचआरसी ने बताया कि उन्होंने मीडिया रिपोर्ट का स्वतः संज्ञान लिया है, जिसमें ओडिशा के गंजम जिले में ब्रह्मपुर रेलवे स्टेशन मानव तस्करी के लिए बिहार से आंध्र प्रदेश के लिए एक प्रमुख पारगमन बिंदु बन गया है।

आयोग के अनुसार कथित तौर पर, वर्ष 2022 के दौरान, कुल 343 बच्चों को स्टेशन से बचाया गया था, लेकिन न तो उन्हें और न ही उनके परिवारों को पुनर्वास के लिए विभिन्न सरकारी कल्याणकारी योजनाओं का लाभ प्रदान किया गया। वहीं उनकी दुर्दशा के लिए जिम्मेदार व्यक्ति गिरफ्तारी से भी बच गए। आयोग ने कहा कि यदि यह सही है तो ये पीड़ितों के मानवाधिकारों का घोर उल्लंघन है।

आयोग ने तीन राज्यों के मुख्य सचिवों की रिपोर्ट में बच्चों के व्यावसायिक और यौन शोषण के लिए तस्करी से निपटने के लिए राष्ट्रीय कार्य योजना के अनुसार निवारक तंत्र को तैयार करना और विभिन्न कल्याणकारी योजनाओं का लाभ उपलब्ध कराकर बचाए गए बच्चों को उनके परिवारों के साथ मिलाकर उनका पुनर्वास आदि शामिल करना अपेक्षित है।

वहीं आयोग ने तीन राज्यों के पुलिस महानिदेशकों की रिपोर्ट में एनएचआरसी द्वारा जारी एसओपी के कार्यान्वयन की स्थिति और पिछले 3 वर्षों के दौरान बाल तस्करी के कुल मामलों की पूरी जानकारी मांगी है। इसके अलावा आयोग ने कहा कि ओडिशा के डीजीपी को रिपोर्ट में यह भी बताना होगा कि क्या मीडिया रिपोर्ट में उल्लिखित घटनाओं में कोई गिरफ्तारी हुई है और यदि नहीं तो इस आशय के लिए क्या कदम उठाए गए हैं।

वहीं आयोग ने कहा कि केंद्रीय महिला एवं बाल विकास मंत्रालय के सचिव को संवैधानिक प्रावधान और मौजूदा लागू कानून के मद्देनजर पूरी तरह से बाल तस्करी को खत्म करने के लिए पहले से ही अपनाए गए या अपनाए जाने वाले तंत्र के बारे में एक रिपोर्ट प्रस्तुत करनी होगी। साथ ही रेलवे बोर्ड के अध्यक्ष को भी इन मामलों में की गई कार्रवाई रिपोर्ट प्रस्तुत करनी होगी।

NHRC issues notices to Centre, State Govts over human trafficking

NEW DELHI, Jan 6:

The National Human Rights Commission (NHRC) on Friday issued notices to Governments of Bihar, Odisha, Andhra Pradesh, the Central government and Railway Board over the several reported incidents of human trafficking via Berhampur Railway Station.

The Commission took suo-motu cognizance of a media report that Berhampur Railway Station has turned into a major transit point for human trafficking from Bihar to Andhra Pradesh. Reportedly, during the year 2022, a total of 343 children were rescued from the station but neither they nor their families were provided with the

benefits of various government welfare schemes for rehabilitation. The Government Railway Police (GRP) and Railway Protection Force (RPF) rescued them but the persons behind their plight evaded arrest, NHRC said in a statement.

The Commission observed that the contents of the media report, if true, amount to a violation of the human rights of the victims. Accordingly, it has issued notices calling for reports within six weeks from the Chief Secretaries and Director Generals of Police of Bihar, Odisha and Andhra Pradesh, the Secretary, Union Ministry of Women and Child Development and the Chairman, Railway Board, the statement added.

The incidents of trafficking for the purpose of forced labour

or other exploitations in the form of begging, sexual exploitation, and criminal activities continue unabated due to the lack of monitoring mechanisms and insufficient deterrence against the perpetrators of crimes, it added.

Therefore, in light of the incidents as carried in the media report on January 2, the reports of the Chief Secretaries of the three States are expected to include the preventive mechanism as per the National Action Plan to Combat Trafficking for commercial and sexual exploitation of children and rehabilitation of the rescued children by uniting them with their families by making them available the benefits of various welfare schemes initiated by Centre and State Government, it added.(PTI)

राष्ट्रीय बाल आयोग का नया फरमान, मदरसों से गैर मुस्लिम बच्चों को निकाला जाए

<https://www.livehindustan.com/uttar-pradesh/story-new-decree-of-the-national-commission-for-children-non-muslim-children-should-be-removed-from-madrassas-7596644.html>

राष्ट्रीय बाल अधिकार संरक्षण आयोग ने फरमान जारी किया है कि देश भर के अनुदानित व मान्यता प्राप्त मदरसों में पढ़ने वाले गैर मुस्लिम छात्र-छात्राओं को चिन्हित किया जाए और उन्हें वहां से निकाल कर शिक्षा का अधिकार अधिनियम के तहत सामान्य शिक्षण संस्थानों में दाखिल करवा कर उनके पठन-पाठन की व्यवस्था करवाई जाए।

आयोग के अनुसार यह व्यवस्था संविधान के अनुच्छेद 28 (3) का खुला उल्लंघन है। आयोग ने सभी राज्यों व केन्द्र शासित प्रदेशों को निर्देश दिये हैं कि ऐसे अनुदानित व मान्यता प्राप्त मदरसों की विस्तृत जांच करवाई जाए जहां गैर मुस्लिम बच्चे पढ़ रहे हैं। ऐसे बच्चों का भौतिक सत्यापन हो और उसके बाद इन बच्चों को शिक्षा का अधिकार कानून के तहत अन्य सामान्य शिक्षण संस्थानों में दाखिल करवा कर उनके पठन-पाठन की उचित व्यवस्था करवाई जाए। इसके अलावा गैर चिन्हित या गैर मान्यता प्राप्त मदरसों की भी जांच करवाई जाए और वहां भी गैर मुस्लिम बच्चों को चिन्हित कर अन्य सामान्य शिक्षण संस्थानों में उनके पठन-पाठन की व्यवस्था करवाई जाए। आयोग ने संसद द्वारा अगस्त 2009 में पारित किये गये शिक्षा का अधिकार कानून का हवाला दिया है, जिसके अनुसार यह राज्य का दायित्व है कि वह छह से 14 वर्ष की आयु के प्रत्येक बच्चे की निःशुल्क और अनिवार्य शिक्षा की व्यवस्था करे।

trafficking via Odisha railway station

<https://www.ptinews.com/news/national/nhrc-seeks-reports-from-three-states-centre--railway-board-on-human-trafficking-via-odisha-railway-station/489862.html>

<https://theprint.in/india/nhrc-seeks-reports-from-three-states-centre-railway-board-on-human-trafficking-via-odisha-railway-station/1302144/>

<https://www.theweek.in/wire-updates/national/2023/01/06/cal32-od-nhrc-trafficking.html>

<https://www.devdiscourse.com/article/law-order/2310946-nhrc-seeks-reports-from-three-states-centre-railway-board-on-human-trafficking-via-odisha-railway-station>

<https://www.latestly.com/agency-news/india-news-nhrc-seeks-reports-from-three-states-centre-railway-board-on-human-trafficking-via-odisha-railway-station-4680066.html>

Taking suo motu cognizance of a media report that Berhampur railway station in Odisha's Ganjam district has turned into a major transit point for human trafficking from Bihar to Andhra Pradesh, the NHRC has issued notices to three states, Centre and railway board.

The National Human Rights Commission (NHRC) took seriously the media report that said that during the year 2022, a total of 343 children were rescued from Berhampur station but neither they nor their families were provided with benefits of various government welfare schemes for rehabilitation.

The Government Railway Police (GRP) and Railway Protection Force (RPF) rescued them but the persons behind their plight evaded arrest, the NHRC report said.

In its observation, the NHRC said, if true, it amount to a violation of the human rights of the victims. Accordingly, it has issued notices calling for reports within six weeks from the Chief Secretaries and Director Generals of Police of Bihar, Odisha and Andhra Pradesh, the Secretary, Union Ministry of Women and Child Development and Chairman, Railway Board.

The incidents of trafficking for the purpose of forced labour or other exploitations in the form of begging, sexual exploitation, and criminal activities continue unabated due to lack of monitoring mechanisms and insufficient deterrence against perpetrators of crimes, a statement issued by the commission said.

Therefore, in light of the incidents as carried in the media report on January 2, 2023, the reports of the chief secretaries of the three states are expected to include preventive mechanism as per the National Action Plan to Combat Trafficking for commercial and sexual exploitation of children and rehabilitation of the rescued children by uniting them with their families by making them available the benefits of various welfare schemes initiated by Centre and state government, the commission said.

The reports of the Director Generals of Police of the three states are also expected to include the status of the implementation of SOP issued by the NHRC, how many cases have been registered for child trafficking during the last 3 years, the outcome of the investigation, and the conviction, if any.

"The DGP, Odisha must also specify in the report whether any arrest has been made in the incidents mentioned in the media report, and if not what steps have been taken to this effect," the statement said.

The Secretary, Union Ministry of Women and Child Development, has to submit a report about the mechanism that has already been adopted or is likely to be adopted to eradicate completely child trafficking in view of the constitutional provision, and the law in force. The report from the Centre should also mention the steps being taken or likely to be taken with regard to the implementation of the Central Advisory Committee recommendations for the prevention of the trafficking of a child, starting from the pre-rescue stage to the post-rescue operations, and the rehabilitation as well as the other measures, it said.

The Chairman of the Railway Board was asked to submit an action-taken report specifying how railway personnel should be more proactive and vigilant like the incident referred in Berhampur railway station across the country to rescue more such trafficked children and to act in coordination with the respective state governments for the purpose of not only reuniting the children with the family but also insisting the state governments for rehabilitation of those rescued children.

बाल तस्करी पर ओड़ीशा, बिहार व आंध्र प्रदेश को नोटिस

जनसत्ता ब्यूरो
नई दिल्ली, 6 जनवरी।

ओड़ीशा के बरहामपुर रेलवे स्टेशन से दूसरे राज्यों को होने वाली मानव तस्करी को राष्ट्रीय मानवाधिकार आयोग ने गंभीरता से लिया है। आयोग ने ओड़ीशा, बिहार और आंध्रप्रदेश के मुख्य सचिवों व पुलिस महानिदेशकों और केंद्रीय महिला बाल कल्याण मंत्रालय के सचिव व रेलवे बोर्ड के अध्यक्ष को

इस मामले में नोटिस जारी किया है। नोटिस का जवाब छह हफ्ते के भीतर मांगा गया है। इस मामले में मीडिया की खबरों का खुद संज्ञान लेते हुए आयोग ने यह कदम उठाया है।

खबर में बताया गया था कि केवल वर्ष 2022 के गंजम जिले के रेलवे स्टेशन से 343 बच्चों को मुक्त कराया गया। लेकिन न तो बच्चों को और न उनके परिवारों को किसी भी सरकारी कल्याणकारी और पुनर्वास योजना का कोई लाभ नहीं मिला। बच्चों को गंजम जिले

के इस रेलवे स्टेशन से राजकीय रेलवे पुलिस और रेलवे सुरक्षा बल ने मुक्त कराया था। लेकिन उनकी तस्करी करने वाले पकड़ से दूर रहे। आयोग ने कहा है कि अगर खबर के तथ्य सही हैं तो यह पीड़ित बच्चों के मानवाधिकार हनन का गंभीर मामला है।

आयोग का कहना है कि देश में बाल श्रमिक निषेध कानून और बाल तस्करी निरोधक कानून जैसे प्रावधान दशकों से लागू हैं। फिर भी जमीनी हकीकत में कोई बदलाव

नहीं दिखता। भीख मंगवाने और दूसरे मकसद से बच्चों की तस्करी का सुनियोजित धंधा जारी है। कई बार बच्चों का यौन उत्पीड़न किया जाता है। उनसे मजदूरी कराई जाती है और कई बार आपराधिक गतिविधियों में लिप्त किया जाता है। आयोग जानना चाहता है कि सरकारी एजेंसियों ने बाल तस्करी रोकने के लिए क्या व्यवस्था कर रखी है और इस गैर कानूनी धंधे में लिप्त लोगों के खिलाफ कोई कार्रवाई की भी जाती है या नहीं।

NHRC directs CS, DGP to look into fake murder case

<https://www.orissapost.com/nhrc-directs-cs-dgp-to-look-into-fake-murder-case/>

The National Human Rights Commission (NHRC) has directed the Chief Secretary (CS) and the Director General of Odisha Police (DGP) to look into the matter of a man being lodged in jail and facing trial in the fake murder case of his wife, a report said Thursday. The rights body has directed the CS and the DGP to take exemplary action against the policemen responsible for his plight since the woman who was alleged to be killed by her husband is alive with her children. The victim was identified as Abhaya Sutar, a native of Chaulia village under Patkura police limits in Kendrapara district. Abhaya has already spent seven years in jail as an under-trial prisoner for the murder of his wife Mili, a crime which he did not commit.

He is currently out after being granted bail by a designated court. The NHRC passed the order over a petition filed by rights activist and advocate Radhakanta Tripathy, December 30, last year. In the petition, Tripathy stated that a villager Abhaya Sutar of Chaulia village under Patkura police limits of Kendrapara district was falsely implicated by the police for murdering his wife and remanded to judicial custody for the offense which he had never committed. Police took action after Abhaya's father-in-law Prahllad Moharana of Samagola village under Kujang police limits in Jagatsinghpur district lodged a murder complaint at Patkura police station stating that his daughter was killed by her husband over dowry, May 14, 2013. Mili went missing from home the next day after she informed her father that she is being tortured by her in-laws for dowry, February 22. Moharana in his complaint alleged that Abhaya had killed his wife to have second marriage with another woman. Police registered a case and arrested Abhaya and produced him in the court. Abhaya informed police that he did not kill his wife but failed to get any relief. As a result, Abhaya had to spend seven years in jail as an under-trial prisoner. Later, a team led by Patkura IIC Sujit Pradhan rescued Mili from Pipli in the Puri district in February 2020. Mili informed that she had eloped with her lover to Maharashtra and was staying there for seven years and recorded her statement before the police that she was being tortured for dowry by Abhaya's family members.

Daily Excelsior/ UNITED NEWS OF INDIA

NHRC issues notices to Centre, State govts over human trafficking

<https://www.dailyexcelsior.com/nhrc-issues-notices-to-centre-state-govts-over-human-trafficking/>

<http://www.uniindia.com/~nhrc-issues-notices-to-centre-state-govts-over-human-trafficking/India/news/2892575.html>

The National Human Rights Commission (NHRC) on Friday issued notices to Governments of Bihar, Odisha, Andhra Pradesh, the Central government and Railway Board over the several reported incidents of human trafficking via Berhampur Railway Station.

The Commission took suo-motu cognizance of a media report that Berhampur Railway Station has turned into a major transit point for human trafficking from Bihar to Andhra Pradesh. Reportedly, during the year 2022, a total of 343 children were rescued from the station but neither they nor their families were provided with the benefits of various government welfare schemes for rehabilitation. The Government Railway Police (GRP) and Railway Protection Force (RPF) rescued them but the persons behind their plight evaded arrest, NHRC said in a statement.

The Commission observed that the contents of the media report, if true, amount to a violation of the human rights of the victims. Accordingly, it has issued notices calling for reports within six weeks from the Chief Secretaries and Director Generals of Police of Bihar, Odisha and Andhra Pradesh, the Secretary, Union Ministry of Women and Child Development and the Chairman, Railway Board, the statement added.

The incidents of trafficking for the purpose of forced labour or other exploitations in the form of begging, sexual exploitation, and criminal activities continue unabated due to the lack of monitoring mechanisms and insufficient deterrence against the perpetrators of crimes, it added.

Therefore, in light of the incidents as carried in the media report on January 2, the reports of the Chief Secretaries of the three States are expected to include the preventive mechanism as per the National Action Plan to Combat Trafficking for commercial and sexual exploitation of children and rehabilitation of the rescued children by uniting them with their families by making them available the benefits of various welfare schemes initiated by Centre and State Government, it added.

The Secretary, Union Ministry of Women and Child Development, has to submit a report about the mechanism that has already been adopted or is likely to be adopted to completely eradicate child trafficking in view of the constitutional provision, and the law in force. The report from the Centre should also mention the steps being taken or likely to be taken with regard to the implementation of the Central Advisory Committee recommendations for the prevention of the trafficking of a child, starting from the pre-

rescue stage to the post-rescue operations, and the rehabilitation as well as the other measures, the statement stated.

The Chairman of the Railway Board has to submit an action-taken report specifying how railway personnel should be more proactive and vigilant like the incident referred in Berhampur railway station across the country to rescue more such trafficked children and to act in coordination with the respective State Governments for the purpose of not only reuniting the children with the family but also insisting the State Governments for rehabilitation of those rescued children, it stated.

Manipur journalist's 'illegal detention': Rights body seeks NHRC intervention

ESHA ROY

NEW DELHI, JANUARY 6

A HUMAN rights forum has flagged with the National Human Rights Commission the "illegal detention" of journalist and search of his house after he had questioned the 'war on drugs' policy of the Manipur government.

Hemantakumar Ningombam, the editor of *Sanaleibak Daily*, was recently questioned by the Manipur Police after he raised concerns on the Chief Minister N Biren Singh's anti-drugs policy under which the state government claimed to have destroyed large swathes of poppy cultivation in the state. Ningombam raised questions whether the government's policy was sufficient against drugs, at a programme aired on a local cable network.

The matter has now been

taken up by Human Rights Defenders Alert, which has written to the NHRC, seeking its intervention.

"We are writing to express our concern regarding the harassment, illegal house search, and arbitrary detention of senior journalist Hemantakumar Ningombam by police personnel of Imphal East, Manipur, for expressing his opinion on TV on the state government's anti-drugs policy," the forum said in its letter to the NHRC, adding, "We appeal to the NHRC to treat this as a case of reprisal against a journalist and human rights defender for exercising his constitutionally guaranteed fundamental rights."

The Manipur Police have, meanwhile, responded by saying that Ningombam had visited the police station of his own accord, for a "cordial discussion" on the matter. The forum has fur-

ther requested the NHRC to direct the Manipur DGP to initiate an investigation into the matter and report to the Commission within two weeks". The forum has also demanded that Ningombam be provided security, "as he stands at further risk of reprisals". According to the HRD's letter, on January 4, at around 7:30am, three vehicles of Manipur Police personnel arrived at Ningombam's residence and proceeded to search the journalist's residence without prior intimation.

Manipur IGP Themthing Ngasangva, who was present during the journalist's questioning told *The Indian Express* that the discussion was "cordial". "He (Ningombam) came in his own vehicle with his driver, and left in his own vehicle as well. He was not kept in the lock up at any point, he said.

NHRC sends notice over father and son falling in an open sewer

NHRC has taken suo moto cognisance of a media report that a father and son fell in an open sewer at Rohini Sector-31 in Delhi. Reportedly, the incident happened as the lid of the sewer was missing, which was perhaps stolen by drug addicts. The Commission has issued the notices to the Chief Secretary and the Commissioner of Police, Delhi calling for a detailed report on the matter including the present status of the rescue operation.

Manipur police quiz editor after he raises questions on govt's anti-drug drive on TV

<https://indianexpress.com/article/india/manipur-police-quiz-editor-after-he-raises-questions-on-govts-anti-drug-drive-on-tv-8365623/>

A Manipuri newspaper editor, Hemantakumar Ningombam, was recently questioned by police after he raised concerns over the government's "war on drugs", a pet project of Chief Minister N Biren Singh in which large swathes of poppy cultivations were claimed to have been destroyed in the Northeast state.

Speaking during a discussion on a local cable news network, Ningombam, editor of Sanaleibak Daily, asked whether the government's policy on dealing with drug cultivation was adequate.

Human Rights Defenders Alert has written to the National Human Rights Commission (NHRC) to intervene in the matter. It has accused police of illegally searching the editor's home as well as arbitrarily detaining him for four hours. Police have, however, said that Ningombam visited the Imphal East police station of his own accord.

"We are writing to express our concern regarding the harassment, illegal house search and arbitrary detention of senior journalist Hemantakumar Ningombam by the police personnel of Imphal East, Manipur, for expressing his opinion on TV on the state government's anti-drug policy," the human rights group wrote to the NHRC. "We appeal to the NHRC to treat this as a case of reprisal against a journalist and human rights defender for exercising his constitutionally guaranteed fundamental rights."

Manipur: NHRC registers case against detention of senior journalist

<https://www.eastmojo.com/manipur/2023/01/06/manipur-nhrc-registers-case-against-detention-of-senior-journalist/>

The Human Rights Defenders Alert (HRDA) has registered a case with the National Human Rights Commission (NHRC), New Delhi, against the “arbitrary detention” of a senior journalist by Manipur police for his statement on local TV on state government’s anti-drug policy.

In a letter to the NHRC in New Delhi, the HRDA expressed concern about the alleged “harassment, illegal search of a residence, and arbitrary detention of senior journalist Hemantakumar Ningombam by police in Imphal East”. The letter was signed by HRDA national working secretary Henri Tiphagne

Senior journalist Hemantakumar Ningombam is the editor of Sanaleibak, a local Manipuri vernacular daily.

The HRDA appealed to the NHRC to treat the incident as a case of reprisal against a “journalist and a human rights defender for exercising his constitutionally guaranteed fundamental rights”.

It further urged the NHRC to urgently direct the director general of the police of Manipur to initiate an immediate and impartial investigation into the matter and submit a report to the NHRC within two weeks.

It also asked security for Ningombam.

According to the HRDA, on Wednesday at around 7:30 am, three vehicles of Manipur police personnel led by the second officer-in-charge of Irilbung Police Station went to the residence of Hemantakumar Ningombam. The police personnel took him to the Irilbung Police Station and detained him for around four hours before he was released.

It also mentioned that M Pradip Singh, SP Imphal East and Themthing Ngasangva, IGP, came to meet the editor at the police station.

According to the HRDA, the reason for the detention as given by the police was expressing his opinion on the government’s anti-drug policy in relation to the poppy cartel on a panel discussion on ISTV, a local TV channel.

The HRDA stated that this was not the first time the security personnel arrested and detained journalists in the state for expressing his/her opinion against the government.

Earlier, there have been numerous cases where many journalists have been arrested and booked under the National Security Act on frivolous charges, it stated.

मानवाधिकार आयोग ने मानव तस्करी पर केंद्र, राज्य सरकारों को जारी ...

<http://www.univarta.com/%E0%A4%AE-%E0%A4%A8%E0%A4%B5-%E0%A4%A7-%E0%A4%95-%E0%A4%B0-%E0%A4%86%E0%A4%AF-%E0%A4%97-%E0%A4%A8-%E0%A4%AE-%E0%A4%A8%E0%A4%B5-%E0%A4%A4%E0%A4%B8-%E0%A4%95%E0%A4%B0-%E0%A4%AA%E0%A4%B0-%E0%A4%95-%E0%A4%A6-%E0%A4%B0-%E0%A4%B0-%E0%A4%9C-%E0%A4%AF-%E0%A4%B8%E0%A4%B0%E0%A4%95-%E0%A4%B0-%E0%A4%95-%E0%A4%9C-%E0%A4%B0-%E0%A4%95-%E0%A4%AF-%E0%A4%A8-%E0%A4%9F-%E0%A4%B8/india/news/2892684.html>

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने शुक्रवार को बेरहा मपुर रेलवे स्टेशन के रास्ते मानव तस्करी की मीडिया रिपोर्ट को लेकर बिहार, ओडिशा, आंध्र प्रदेश और केंद्र सरकार के साथसाथ रेलवे बोर्ड को नोटिस जारी किया। आयोग ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया कि बेरहा मपुर रेलवे स्टेशन बिहार से आंध्र प्रदेश में मानव तस्करी के लिए एक प्रमुख पारगमन बिंदु बन गया है। कथित तौर पर वर्ष 2022 के दौरान कुल 343 बच्चों को स्टेशन से बचाया गया था, लेकिन न तो उन्हें और न ही उनके परिवारों को पुनर्वास के लिए विभिन्न सरकारी कल्याणकारी योजनाओं का लाभ प्रदान किया गया।

एनएचआरसी ने मानव तस्करी की घटनाओं को लेकर केंद्र सरकार सहित तीन राज्य सरकारों को नोटिस भेजा

<https://www.newsnationtv.com/india/news/national-human-right-commission-334088.html>

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने ओडिशा में ब्रह्मपुर रेलवे स्टेशन के रास्ते से मानव तस्करी की कई कथित घटनाओं पर केंद्र, बिहार, ओडिशा और आंध्र प्रदेश सरकारों सहित रेलवे बोर्ड को नोटिस जारी किया है। सभी से छह सप्ताह के भीतर रिपोर्ट देने को कहा गया है। एनएचआरसी ने बताया कि उन्होंने मीडिया रिपोर्ट का स्वतः संज्ञान लिया है, जिसमें ओडिशा के गंजम जिले में ब्रह्मपुर रेलवे स्टेशन मानव तस्करी के लिए बिहार से आंध्र प्रदेश के लिए एक प्रमुख पारगमन बिंदु बन गया है।

आयोग के अनुसार कथित तौर पर, वर्ष 2022 के दौरान, कुल 343 बच्चों को स्टेशन से बचाया गया था, लेकिन न तो उन्हें और न ही उनके परिवारों को पुनर्वास के लिए विभिन्न सरकारी कल्याणकारी योजनाओं का लाभ प्रदान किया गया। वहीं उनकी दुर्दशा के लिए जिम्मेदार व्यक्ति गिरफ्तारी से भी बच गए। आयोग ने कहा कि यदि यह सही है तो ये पीड़ितों के मानवाधिकारों का घोर उल्लंघन है।

आयोग ने तीन राज्यों के मुख्य सचिवों की रिपोर्ट में बच्चों के व्यावसायिक और यौन शोषण के लिए तस्करी से निपटने के लिए राष्ट्रीय कार्य योजना के अनुसार निवारक तंत्र को तैयार करना और विभिन्न कल्याणकारी योजनाओं का लाभ उपलब्ध कराकर बचाए गए बच्चों को उनके परिवारों के साथ मिलाकर उनका पुनर्वास आदि शामिल करना अपेक्षित है।

वहीं आयोग ने तीन राज्यों के पुलिस महानिदेशकों की रिपोर्ट में एनएचआरसी द्वारा जारी एसओपी के कार्यान्वयन की स्थिति और पिछले 3 वर्षों के दौरान बाल तस्करी के कुल मामलों की पूरी जानकारी मांगी है। इसके अलावा आयोग ने कहा कि ओडिशा के डीजीपी को रिपोर्ट में यह भी बताना होगा कि क्या मीडिया रिपोर्ट में उल्लिखित घटनाओं में कोई गिरफ्तारी हुई है और यदि नहीं तो इस आशय के लिए क्या कदम उठाए गए हैं।

वहीं आयोग ने कहा कि केंद्रीय महिला एवं बाल विकास मंत्रालय के सचिव को संवैधानिक प्रावधान और मौजूदा लागू कानून के मद्देनजर पूरी तरह से बाल तस्करी को खत्म करने के लिए पहले से ही अपनाए गए या अपनाए जाने वाले तंत्र के बारे में एक रिपोर्ट प्रस्तुत करनी होगी। साथ ही रेलवे बोर्ड के अध्यक्ष को भी इन मामलों में की गई कार्रवाई रिपोर्ट प्रस्तुत करनी होगी।

NHRC direction sought to execute anti-ragging laws

<https://www.dailypioneer.com/2023/state-editions/nhrc-direction-sought-to-execute-anti-ragging-laws.html>

Rights defender Rabindra Mishra has filed a petition before the National Human Rights Commission (NHRC) seeking its direction to the Chief Secretary, Higher Education Secretary and authorities concerned for stringent action against the culprits who committed brutal ragging against a student in BJB Autonomous College, Bhubaneswar, on January 4.

According to information, more than 20 students surrounded a student and created an atmosphere of fear in the BJB Autonomous College, Bhubaneswar. The victim student was placed under a tree and subjected to unspeakable torture. They shouted abuse, slapped and kicked him. More than five students threw him down and beat him up. Due to the attack, the student was left bleeding. After some time, some classmates rescued the injured student and took him to the Capital Hospital for treatment.

After learning about the incident, the victim student friend's father lodged a complaint at the Badagad police station. The Badagad police registered a case and arrested four students. They are being detained in the police station and are being interrogated.

Mishra in his petition before the NHRC said, "The National Human Rights Commission has called for an Action Taken Report on the ragging incident in Odisha. The UGC has issued guidelines against ragging. Despite the Supreme Court's strict orders, no one is following the law or taking precautions. No strong action is being taken to prevent such unethical activities and to achieve the sustainable development progress for the future bright and to fulfill the honorable Chief Minister Naveen Patnaik's dream of New Odisha. Therefore, in such a situation, I request the NHRC to take strict action on this issue and issue strict instructions to the authorities and State Chief Secretary and Higher Education Secretary to follow strict rules in all colleges as no proper action is being taken despite repeated complaints."